## CENTRAL ELECTRICITY REGULATORY COMMISSION New Delhi

## **Petition No. 475/TT/2020**

**Subject**: Petition for truing up of transmission tariff of 2014-19 tariff period

and determination of transmission tariff of 2019-24 tariff period of four transmission assets under Northern Region System Strengthening Scheme-XXIV (NRSSS-XXIV) in Northern Region

(NR)

Date of Hearing : 9.7.2021

Coram : Shri I. S. Jha, Member

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

**Petitioner**: Power Grid Corporation of India Ltd.

**Respondents**: Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 16 Others

Parties Present: Shri S. S. Raju, PGCIL

Shri D. K. Biswal, PGCIL Shri V. P. Rastogi, PGCIL Shri Amit Yadav, PGCIL

## **Record of Proceedings**

Case was called out for virtual hearing.

- 2. The representative of the Petitioner made the following submissions:
  - a. Instant petition is filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 tariff period in respect of:-

**Asset-I:** 400 kV D/C (Quard) Circuit-I of Dehradun-Abdullahpur Transmission Line along with associated bays at Dehradun and Abdullahpur Sub-station;

**Asset-II:** 400 kV D/C (Quard) Circuit-II of Dehradun-Abdullahpur Transmission Line along with associated bays at Dehradun and Abdullahpur Sub-station;

**Asset-III:** 400 kV D/C (Quard) Dulhasti-Kishenpur S/C strung along with associated bays at Kishenpur; and

**Asset-IV:** 02 numbers of 63 MVAR 400 kV Line Reactor Balia (PG) Sub-station (Extn) under NRSSS-XXIV in NR;

- b. The date of commercial operation of Asset-I, Asset-II, Asset-III and Asset-IV was 31.3.2018, 1.4.2018, 23.1.2018 and 1.2.2014 respectively;
- c. The transmission tariff of Asset-I, Asset-II and Asset-III for 2014-19 tariff period was approved vide order dated 9.10.2018 in Petition No. 56/TT/2017. The transmission



- tariff of Asset-IV for 2009-14 period was trued-up and tariff for 2014-19 tariff period was approved vide order dated 31.12.2018 in Petition No. 109/TT/2018;
- d. Details of admitted cost *vis-à-vis* claimed cost is given in the petition and there is variation in admitted and claimed cost which is due to re-calculation of Initial Spares on the basis of the project cost;
- e. RCE-II carrying the apportionment details of all the transmission assets associated with NRSSS-XXIV has been submitted vide affidavit dated 24.11.2020 as the Petitioner was unable to submit the same at the time of filing of the instant petition:
- f. The reasons for variation in capital cost of Asset-III along with Form-5 (having itemwise cost variation details), RCE-II and Auditor Certificate has been submitted vide affidavit dated 24.11.2020;
- g. Details of Additional Capital Expenditure (ACE) claimed in 2014-19 period and Liability Flow Statement (with ACE in 2019-24 period) for the transmission assets is given in the petition;
- h. Petitioner has submitted the Auditor Certificate along with the details of Annuity Payments made during 2016-17 and from 2017-18 onwards (with GST figures). The same may be allowed to be recovered directly from the beneficiaries as per the directions in order dated 9.10.2018 in Petition No. 56/TT/2017;
- i. IDC statements with domestic loan calculations have been filed through the e-filing portal;
- j. Prayed for grant of two weeks' time to submit detailed reasons for cost variation and IDC statements with foreign loans calculations; and
- k. No reply has been received from any of the Respondents.
- 3. In response to a query of the Commission regarding non-submission of IDC statements with foreign loan calculations at the time of filing of the petition, the representative of the Petitioner submitted that the same are submitted on case to case basis as per directions of the Commission. The Commission directed the Petitioner to file the IDC statements with foreign loan calculations, where applicable, on its own at the time of filing the petition in future.
- 4. The Commission directed the Petitioner to submit the complete details of IDC statements with foreign loan calculations by 26.7.2021 in the instant petition and in all other petitions, where applicable, with an advance copy to the beneficiaries. The Commission further directed to submit the said information within the specified time and observed that if the information is not received in time, the matter will be decided on the basis of the information available on record.
- 5. Subject to above, the Commission reserved the order in the matter.

## By order of the Commission

sd/-(V. Sreenivas) Deputy Chief (Law)

